

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/MP/2022 alongwith IA No. 24/2022 & 37/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Punjab State Power Corporation Limited (PSPCL).

Respondents : Coastal Gujarat Power Limited (CGPL) and 9 Ors.

Petition No. 123/MP/2022 alongwith IA No. 38/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Uttar Haryana Bijli Vitran Nigam Limited and Anr.

Respondents : Coastal Gujarat Power Limited (CGPL) and 8 Ors.

Petition No. 246/MP/2022 alongwith IA No. 8/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd.(MSEDCL).

Respondents : Coastal Gujarat Power Limited (CGPL) and 8 Ors.

Petition No. 107/MP/2023

Subject : Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply; and for consequential reliefs including refund

Petitioner : Gujarat Urja Vikas Nigam Limited.

Respondents : Tata Power Company Limited and 7 Ors.

Petition No. 56/MP/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd.(MSEDCL).

Respondents : Coastal Gujarat Power Limited and 9 Ors.

Petition No. 185/MP/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.04.2007 with Tata Power Company Limited.

Petitioner : Jaipur Vidyut Vitran Nigam Limited and 3 Ors.

Respondents : Tata Power Company Limited and 6 Ors.

Date of Hearing : **15.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri P. K. Singh, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PSPCL HPPC & GUVNL
Ms. Poorva Saigal, Advocate, PSPCL & HPPC
Shri Ravi Nair, Advocate, PSPCL & HPPC
Shri Shubham Arya, PSPCL & HPPC
Ms. Anumeha Smiti, Advocate, PSPCL & HPPC
Ms. Samprati Sing, Advocate, TPCL
Shri Divyansh Kasana, Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri Basava Prabhu Patil, Sr. Advocate, MSEDCL
Shri Akash Lamba, Advocate, MSEDCL
Shri Ashok Mishra, WRLDC
Ms. Srishti Khindaria, Advocate, GUVNL
Ms. Kriti, Advocate, GUVNL

Record of Proceedings

Due to a paucity of time, the matters could not be taken up for the hearing and were, accordingly, adjourned.

2. The Petitions, along with the IAs, therein will be listed for hearing on **20.6.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)